



ITEM NO.19

COURT NO.7

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 9215/2023

(Arising out of impugned final judgment and order dated 06-06-2023 in CRLMA No. 5962/2023 passed by the High Court Of Gujarat at Ahmedabad)

AFSALBHAI KASAMBHAI LAKHANI

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

(IA No. 147687/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 147686/2023 - EXEMPTION FROM FILING O.T.)

Date : 18-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Siddhant Sharma, AOR  
Mr. Yadwinder Singh, Adv.  
Mr. Alok Kothari, Adv.  
Mr. Kartavya Batra, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General  
Ms. Swati Ghildiyal, AOR  
Mr. Kanu Agarwal, Adv.  
Ms. Devyani Bhatt, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Having heard learned counsel for the petitioner as also learned Solicitor General of India and perused the petition papers.

The Solicitor General of India having referred to the papers would point out the nature of posts put on social media by the petitioner.

Be that as it may, having taken into consideration the fact that the High Court has also referred to these aspects of the matter and the petitioner at a later stage, had indicated regret, we would deem it appropriate to provide an opportunity to the petitioner to participate in the trial effectively but however he should restrain himself from putting any such posts on social media in future either directly or in an anonymous manner. Hence, we make it a condition for grant of relief to the petitioner and direct that the petitioner be released on bail subject to adhering to all the conditions imposed by the trial court including that he shall not put any posts of this nature on social media.

In this regard, we make it clear that if there is any violation of conditions, the respondent may approach this Court seeking cancellation of the bail.

The petitioner shall be produced before the trial court forthwith for imposition of conditions and issue of release order.

In terms of above, the special leave petition stands disposed of.

Pending application(s) shall also stand disposed of.

(RAJNI MUKHI)  
COURT MASTER (SH)

(NIDHI WASON)  
COURT MASTER (NSH)